

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER-SHEET**

**ORDERS OF THE TRIBUNAL**

05/12/2013

O.A. No. 307/2013

None present for the applicant.  
Mr. Mukesh Agarwal, Counsel for the respondents.

Learned counsel appearing on behalf of the applicant had submitted on 02/07/2013 that he had no instruction in the matter on behalf of the applicant. The Registry was directed to issue notice to the applicant to appear in person or through his counsel on the next date.

The Registry issued the notice which has been served on the applicant on 09/07/2013. The applicant thereafter did not appear before the Tribunal either personally or through his counsel on 05/08/2013, 06/09/2013 and 18/11/2013. Even today the applicant is not present either in person or through his counsel. Therefore It appears that the applicant has lost interest in pursuing the Original Application. Original Application is dismissed in default for non-prosecution on the part of the applicant.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*Vd*